

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 517/MP/2026

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 15(1)(d) and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking appropriate declarations and directions in respect of the delay in operationalisation of the Associated Transmission System for the Petitioner's 250 MW ISTS-connected Solar Power Project and consequential reliefs.

Petitioner : Khabha Renewable Energy Private Limited (KREPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **08.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, KREPL
Shri Rishabh Sehgal, Advocate, KREPL
Ms. Aishwarya Sharma, Advocate, KREPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition seeks appropriate declarations, directions and consequential monetary reliefs arising from the delayed operationalisation of the Connectivity/GNA and the Associated Transmission System required to evacuate power from the 250 MW ISTS-connected Solar PV Project at Barmer, Rajasthan.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinders within three weeks thereafter.

3. The Petition will be listed for hearing on **3.12.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

